

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Miscellaneous Application No. 85948 of 2019

(on behalf of Appellant)

in

Excise Appeal No. 89828 of 2013

(Arising out of Order-in-Appeal No.BPS/53/MUMBAI-V/2013 dated 10.09.2013 passed by the Commissioner of Central Excise& Service Tax (Appeals-IV), Mumbai-I)

Commissioner of Central Excise, Mumbai-V.... Appellant

5th Floor, Utpad Shulk Bhavan, No.C-24, Block 'E'

BKC, Bandra (East), Mumbai - 400051

Versus

M/s Zeelmil

.... Respondent

Gala No.2 Deepmala Mansion Main Carter Road
Borivali East, Mumbai – 400066.

Appearance:

Shri S.K. Hattangadi, A.C., Auth. Representative for the Appellant
Shri V.M. Chavda, Advocate for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87132 / 2019

Date of Hearing: 21.11.2019

Date of Decision: 21.11.2019

Per: Dr. D.M. Misra

Learned AR for the Revenue submits that the amount involved in the present appeal is less than Rs.50.00 lakhs, hence, covered by the Litigation Policy Circular F. No. 390/Misc/116/2017-JC dated 22.08.2019. Consequently, the appeal is dismissed being withdrawn. MA disposed of.

(Dictated and pronounced in open court)

**(Dr. D.M. Misra)
Member (Judicial)**

**(Sanjiv Srivastava)
Member (Technical)**